28th January 2022

N O T I C E

Advocates and parties in person are requested to take note of the following directions, which will be operative from 31st January 2022 for the Bench of GS Patel & Madhav J Jamdar JJ:

A WRIT PETITIONS

(1) Writ Petitions of the years 2020, 2021 and 2022 will be taken up from Monday to Wednesday.

(2) Writ Petitions of the years 2019 and earlier will be taken up on every Thursday and Friday.

(3) Extremely urgent matters of the years 2021 and 2022 will be permitted to be mentioned for circulation, provided urgency is made out, on Thursday and Friday for listing on a supplementary board.

(4) All listing will be only on praecipes and not as per the CIS.

(5) For regular listing as per the above schedule, no mentioning is required or permitted.

(6) Mentioning is permitted only for urgent circulations as per item (3) above or for production.

(7) For all other listing requests, at least three dates of listings (according to the schedule above) must be indicated in the praecipe. A date will be assigned by the Court Associate.

B FIRST APPEALS

(1) On 3rd February 2022, First Appeals for admission of the years 2010 to 2013 will be listed.

(2) On 4th February 2022, First Appeals for admission of the years 2014 to 2017 will be listed.

(3) On 10th February 2022, First Appeals for admission of the year 2018 will be listed.

(4) All remaining First Appeals for admission from the years 2019 to 2021 will be listed from 14th February 2022

(5) Praecipes are not required for First Appeal listings for the years 2010 to 2018. Those First Appeals will be listed according to the forgoing schedule.

(6) For the years 2019-2022 praecipes will be required for listing First Appeals for admission after 14th February 2022. For such First Appeals, no urgency needs to be made out. However three or four alternate preferable dates should be specified in the praecipe.

C GENERAL

(1) No more than 35 to 40 matters (of all types/kinds) will be listed on the Daily Boards.

(2) No more than 5 to 10 matters will be permitted to be listed on the Supplementary Board.

(3) Parties in person and Advocates should not seek a priority listing (high on board, first on board) etc.